

11.8.2004

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MA 1240/2004 IN
OA 1020/2003

Present: Shri D.K.Jain for Dr.M.P.Raju for applicant.
Shri Mohit Madan for Mrs.Avnish Ahlawat,
counsel for respondents.

MA-1240/2004

OA-1020/2003 had been filed by the applicant
which was decided on 15.3.2004. Operative portion of
the order passed by this Tribunal reads:

13. In view of the above we would like to
dispose of this OA with the directions
that in compliance to the Tribunal's order
dated 10.9.2001 in OA 1930/1999, the
respondents should first consider the
applicant for promotion to the post of PGT
from a date earlier to 25.1.83 by
following the 40 point roster as per rules
and as per the eligibility and after that
to fix notional seniority. After
considering her promotion and re-fixing
the notional seniority in PGT grade all
consequential promotional benefits to be
granted with regard to the date of
selection as PGT, SG- I & II, PGT Scale,
promotion as Vice Principal, If she is
found fit as per rules and law. She will
be only entitled for notional benefits
like seniority and promotion from the date
any of the juniors have been promoted
without any monetary benefits. This
process should be complied with within six
months from the date of receipt of the
certified copy of this order.

It is clear from the aforesaid that this Tribunal had
granted notional benefits like seniority and promotion
to the applicant from the date any of the juniors were
promoted without any monetary benefits.

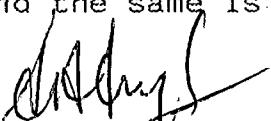
By virtue of the present miscellaneous
application the applicant seeks modification and

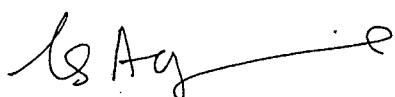
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clarification of that order contending that she is entitled to the monetary benefits and it is in the fitness of things that this fact should be clarified. A conscious decision has been taken by this Tribunal. This was keeping in view the totality of the facts and the circumstances to deny the applicant's monetary benefits. Therefore, it is not a case of any clerical inadvertent mistake that can be corrected. We find no reason to allow the present miscellaneous application and the same is dismissed.


(S.A. Singh)
Member(A)


(V. S. Aggarwal)
Chairman